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In the Central Administrative Tribunal : Hyderabad Bench
At Hyderabad

DA.322/96

date of decision : 14-3-96

Between

N. Satyanarayana : Applicant

and

1. The General Manager
Telecom District
East Godavari
Rajahmundry

2. The Sub Divisional Officer
(Phones), Rajahmundry

3. The Sub Divnl. Officer(Telecom)
Rajahmundry

4. The Chief General Manager(Telecom)
AP Circle, Nampally Station Road
Hyderabad

: Respondents

Counsel for the applicant : S. Ramakrishna Rao,
Advocate

Counsel for the respondents : V. Bhimanna, Addl. CGSC

COURT

HON. JUSTICE MR. M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RADENDRA PRASAD, MEMBER (ADMN.)

Judgement

(As per Hon. Mr. H. Rajendra Prasad, Member (Admn))

1. The learned counsel for the applicant was not available when the case was called up for admission. We have, however, perused the records produced in the OA. Sri V. Bhimanna, Additional Standing Counsel was present and was heard.

2. Briefly stated, the applicant claims to have put in 581 days of service as Casual Mazdoor in the Department of Telecommunications. Vide judgement dated 27-11-1995 in OA.1420/95, the respondents were directed to consider the reengagement of the applicant, if any work was available for him to be so engaged, in preference to his juniors and outsiders.

3. According to the applicant he has been constantly representing to the respondents for reengagement as Casual Mazdoor in pursuance of the above judgement. He has not so far been given any relief by the authorities. That is his grievance in the present OA.

4. It is stated by the applicant in para 5(5) of the OA that, on certain vacancies becoming available, few Casual Mazdoors were requisitioned for employment in the Cable Construction Organisation (Sub Division I&II) under the Division Engineer, Co-axial Project, in the jurisdiction of the General Manager, Telecom District, Rajahmundry. If this statement is true and found to be correct on

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verification, it is directed that the present applicant shall be engaged against the first of the existing vacancies as on 30-11-1995 in the said cable construction Sub Division. This will be entirely in keeping with the direction already issued in the earlier OA.

5. The applicant is hereby directed to be present himself before the Divisional Engineer (Co-axial Project), Rajahmundry, alongwith a copy of this order within 15 days of the receipt of a copy thereof. Further follow-up action, as indicated above, shall thereafter, be taken to reengage him within a week of the above event, if his contentions made in the OA are found to be correct.

6. Thus the OA is disposed of at the admission stage.

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129-316
DIVISIONAL ENGINEER
CO-AXIAL PROJECT
CABLE CONSTRUCTION SUB DIVISION
Rajahmundry
AP-95
RECORDED ON 11/11/96